

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.234
CP/9(AHM)2024

Proceedings under Section 271-273 of Co. Act, 2013

IN THE MATTER OF:

SHREE MATERIAL HANDLING EQUIPMENTS LIMITED

.....Applicant

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Kunjal dalal, PCS
For the Respondent :

ORDER

It is a company petition filed under section 271-273 of Companies, Act, 2013 by the applicant seeking winding up of company under the provisions of the Companies Act, 2013.

Let notice be issued to the statutory authorities i.e. ROC and Income Tax department directing them to serve the same and file the proof of service.

Let notice be issued to the statutory authorities i.e. RoC and Income Tax department by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon them along with copy of the Petition as well as this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID o within seven days.

The RoC and Income Tax department are directed to file reply, if any, within two weeks form the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Meanwhile let notice of the petition for seeking winding up of company also be advertised in Daily newspaper in English as well as regional language widely circulated in the State in the form WIN 6 in terms of Rules 7 of the Companies (winding up) Rules 2020.

Proof of Service be filed by way of an affidavit before the next date of hearing

Re-list on 20.06.2024

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**